

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SHREE SAI OTO TUBES MILL LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SHREE SAI OTO TUBES MILL LIMITED
2.	Date of incorporation of corporate debtor	16/09/2010
3.	Authority under which corporate debtor is incorporated /Registered	Company Incorporated Under the Companies Act, 1956 Registered with Registrar of Companies (ROC): - Mumbai MH
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U27320MH2010PLC207716
5.	Address of the registered office and principal office (if any) of corporate debtor	104/A, Jagannath Apartment, Rokadia Lane, Borivali West, Mumbai, Maharashtra, India, 400092
6.	Date of closure of Insolvency Resolution Process	08/01/2025
7.	Liquidation commencement date of corporate debtor	The Hon'ble NCLT Passed order on 08/01/2025. The Liquidator received a copy of the order on 16/01/2025.
8.	Name and registration number of the insolvency professional acting as liquidator	Ritesh R. Mahajan IBBI Registration No. IBBI/IPA-002/IP-N00048/2017-2018/10132.
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B- 203 Devgiri, Ganeshmala, Sinhad Road, Pune- 411030, Maharastra. Email: riteshmahajancs@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: B-203 Devgiri, Ganeshmala, Sinhad Road, Pune- 411030, Maharastra. Email: shreesailiq@riteshmahajan.in
11.	Last date for submission of claims	07/02/2025

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **SHREE SAI OTO TUBES MILL LIMITED** on **08/01/2025**

The stakeholders of **SHREE SAI OTO TUBES MILL LIMITED** are hereby called upon to submit their Claims with proof on or before **07/02/2025** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Sd/-

Ritesh R. Mahajan

Liquidator

For SHREE SAI OTO TUBES MILL LIMITED

IP Registration Number: IBBI/IPA-002/IP-N00048/2017-2018/10132

"Devgiri", B 203, 2nd Floor, Ganeshmala, Sinhgad Road, Pune – 411030

AFA Valid upto: 31.12.2025

Date: - 21.01.2025

Place: - Pune

E-AUCTION SALE NOTICE

FOR SALE OF RNP MARKETING AND CARGO PRIVATE LIMITED

(In Liquidation) (CIN: U01100MH2008PT167995)
Room No. F-203, Nandanvan Apts., Dahanukar Wadi, New Link Road,
Opp. Lalji Pada Police Station, Kandivli West, Mumbai - 400087, Maharashtra, India.
(Sale under Insolvency and Bankruptcy Code, 2016)

Notice is hereby given to the public in general that the undersigned Liquidator of RNP Marketing and Cargo Private Limited (RNP/Corporate Debtor), in Liquidation, appointed by the Hon'ble National Company Law Tribunal, Mumbai - 400087, Maharashtra, India. (Adjudicating Authority/NCLT) vide order dated 11.10.2023 (Liquidation Order) intends to sell the Corporate Debtor -

(A) by way of Sale of assets-Immovable Property of the Corporate Debtor forming part of the liquidation estate of the Corporate Debtor; and/or under the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 (Liquidation Regulations), through e-auction on "as is where is basis", "as is what is basis", "whatever there is basis" and "without recourse basis". The details regarding the Corporate Debtor are available at <https://www.eauctions.co.in/>. Email ID: admin@eauctions.co.in Mobile No. +91 9870099713

Auction Date and time	21-02-2025 For Block A - 10:30 AM to 12:30 PM with unlimited extension of 5 minutes each.
Last date for submission of Tender Documents/bid	05-02-2025
Last date of declaration of Qualified Bidder	10-02-2025
Last date of information sharing and site visit	17-02-2025
Last date for submission of Earnest Money Deposit (EMD)	19-02-2025

The reserve price and earnest money deposit will be as mentioned in the table below:

Block no.	Description of Assets	Reserve Price	EMD	Bid Incremental Value
A	Sale of assets in Parcels - Immovable Property, as per Regulation 32(d) of the IBBI Liquidation Process Regulation 2016.			
	Non-Agricultural Land Survey No. 9,11,30/2 and 32/02 at Village Shirsatwadi, Near MNS Office, Taluka Shirala, District Sangli - 415405, Total Area in Sq. Mtrs. 91960	1,52,68,500	10%	1,00,000

Please note that the e-Auctions will be conducted on 21-02-2025 for RNP Marketing and Cargo Private Limited (In Liquidation). Option A the auction for the sale of Immovable Property of the Corporate Debtor.

The sale will be done by the undersigned through an e-Auction service provider i.e., Linkstar Infosys Private Limited. The sale shall be subject to the terms and conditions prescribed in the Process Memorandum available on <https://www.eauctions.co.in/> and the following conditions:

- The particulars of the Corporate Debtor specified in the table above have been stated as per best knowledge.
- Information available with the Liquidator on bona fide basis. It is clarified that the Liquidator makes no representation regarding the accuracy of the status of the details.
- The prospective bidders are also advised to make their own independent inquiries regarding the Corporate Debtor.
- The liabilities of the Corporate Debtor shall be settled in accordance with Section 53 of the Insolvency and Bankruptcy Code, 2016.
- If any offer is received within the last 5 (five) minutes of closure time, the bidding time will be extended automatically by another 5 (five) minutes, and the auction will automatically get closed at the extended 5 (five) minutes.

Jitender Kothari
Liquidator of RNP Marketing and Cargo Private Limited
Appointed as per the Hon'ble NCLT Mumbai Bench-1, Order dated 11/10/2023 IBBI/PA-001/PA-P00540/2017-2018/10965
AFA: AA1/10965/02/311225/107315 valid upto 31/12/2025
Reg. Address with IBBI: 702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri West, Mumbai-400053, Maharashtra.
Reg. Email ID with IBBI: jitenderkothari@rediffmail.com
Project-Specific Email ID for Correspondence: liquidator.rnp@gmail.com
Date: 22nd January 2025
Place: Mumbai

Canara Bank
Navi Mumbai Regional Office,
Circle Office Building, 8th Floor, 'A' Wing,
C-14, G Block, BKC, Bandra East,
Mumbai-400 051
email - recoveryronm@canarabank.com

REF:RO/LEGAL/SARFAESI/38/2024/MV DATE: 20.01.2025

To, **Mr. Nitin Hari Udamale**, Flat No 405 Plot No 98, Sector No 25, Ulwe, Raigad Maharashtra-410206
Mr. Hari Laxman Udamale, Mangalmoti Chs Flat No 105, Plot No 214 Sector No 23, Ulwe, Raigad, Maharashtra-410206, 9137423277
Mr. Nitin Hari Udamale, Flat No. 405, 4th Floor, Landmark Avenue, Plot No 98, Sector 25, Village Vahal, Pushpak Node, Taluka Panvel, District Raigad, Maharashtra - 410206

Subject: Notice Under Section 13(2) Of The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (SARFAESI Act, 2002) Read With Security Interest (Enforcement) Rules, 2002 As Amended From Time To Time.

Sir,
The undersigned being the authorized Officer of Canara bank, ULAWE branch (hereinafter referred to as "the secured creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred to as the "Act") do hereby issue this notice to you as under: That **Mr. Nitin Hari Udamale** and **Mr. Hari Laxman Udamale** (hereinafter referred to as the **Borrower**) have availed credit facility/facilities stated in Schedule A hereunder and have entered into the security agreements in favour of secured creditor. While availing the said credit facilities, you have expressly undertaken to repay the loan amount of **Rs. 5,90,000.00 (Rupees Five lakh ninety thousand only)** with interest thereon in accordance with the terms and conditions of the above mentioned agreements. You (The Person mentioned in Schedule B) are also entered into to agreements against the secured assets which are detailed in Schedule B hereunder.

However, from DECEMBER 2024, the operation and conduct of the said financial assistance/ credit facilities have become irregular. The books of account maintained by the secured assets shows that the liability of the borrower towards the secured creditor as on date amounts to **Rs. 5,02,469.67 (Rupees Five Lakh Two Thousand Four Hundred Sixty Nine and Paise Sixty Seven Only)**, the details of which together with the future interest rate are stated in schedule C hereunder. It is further stated that the borrower/Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance/ credit facilities having come to a standstill and as a consequence of the default committed in repayment of principal debt, installment and interest thereon, the secured creditor was constrained to classify the debt as **Non-Performing Asset (NPA) as on 08/01/2025** in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India.

The secured creditor to through this notice brings to your attention that the borrower has failed to discharge the said dues/ outstanding liabilities and has hence demanded you under Section 13(2) of the Act, by issuing this notice to discharge in full the liabilities of the borrower as stated in Schedule C hereunder to the secured Creditor within 60 days from the date of receipt of this notice that you are also liable to pay future interest at the rate of 11.56% Per Annum together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues.

Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of **Rs. 5,02,469.67 (Rupees Five lakh two thousand four hundred sixty nine and paise sixty seven only)**, together with further interest and incidental expenses and costs as stated above in terms of this notice under Sec.13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section (4) (a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue:

13(4): In case the borrower/Guarantor fails to discharge liability in full within the period specified in sub section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely:
a) Take Possession of the secured assets of the Borrower/Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset;
b) Take over the management of the business of the borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset;
Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the borrower is held as security for the debt.

Provided further that where the management of the whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is related to the security for the debt; And under other applicable provisions of the said Act.

Your attention is invited to provisions of sub section (8) of Section 13, in respect of time available, to redeem the secured assets.

You are also put on notice that in terms of Section. 13(13) the borrower/ Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/restrain, as provided under the said act, is an offence and for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization/income. This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you.

This is without prejudice to any other rights available to the secured creditor under the Act and/or any other law for force.

Please comply with the demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequence.

Thanking You,
Yours Faithfully, AUTHORISED OFFICER

SCHEDULE A: [DETAILS OF CREDIT FACILITY/IES AVAILD BY THE BORROWER]

Serial No.	Loan A/C. number	Nature Of Loan/Limit	Date Of Sanction	Amount
1.	160001076532	Housing Finance	08/09/2022	Rs. 5,90,000.00

SCHEDULE B :- [DETAILS OF SECURITY ASSETS]

SL NO	IMMOVABLE	Name Of The Title Holder
1	Flat No. 405, 4th Floor, Landmark Avenue, Plot No. 98, Sector 25, Village Vahal, Near Vitthal Rakhumal, Pashupak Node, Vahal, Navi Mumbai, Taluka Panvel, District Raigad, Maharashtra-410206 Admeasuring 328.80 Sq. Ft. Built Up Area Boundaries: North: Other Building, South: Open Plot, East: Road/ JNPT Highway, West: Under Construction & Krushna Plaza Bldg.	Mr. Nitin Hari Udamale & Mr. Hari Laxman Udamale

SCHEDULE C: [DETAILS OF LIABILITY AS ON DATE]

Serial No.	Loan A/C. number	Nature Of Loan/ Limit	Date of Sanction	Amount
1	160001076532	Housing Loan	08/09/2022	Rs. 5,02,469.67

SANMITRA COMMERCIAL LIMITED							
Regd. Office: 13, Prem Niwas, 652 Dr. Ambedkar Road, Khar (West), Mumbai, Maharashtra, 400052							
Extract of the Standalone Un-audited Financial Results for the Quarter and Nine Months ended on 31/12/2024							
(Amount in Lakhs)							
Sr. No.	Particulars	Quarter ended on 31/12/2024 (Un-audited)	Quarter ended on 30/09/2024 (Un-audited)	Quarter ended on 31/12/2023 (Un-audited)	Nine Month ended on 31/12/2024 (Un-audited)	Nine Month ended on 31/12/2023 (Un-audited)	Year ended on 31/03/2024 (Audited)
1	Total Income	3.44	11.63	0.28	15.39	5.36	25.58
2	Net Profit / Loss for the period (before Tax, Exceptional and / or Extraordinary items)	(1.49)	6.49	(2.26)	5.01	(4.38)	10.17
3	Net Profit / Loss for the period after tax (after Exceptional and / or Extraordinary items)	(1.49)	6.49	(2.26)	5.01	(4.38)	10.17
4	Total Comprehensive Income for the period (Comprising Profit / Loss for the period (After tax) and Other Comprehensive Income (After tax))	16.91	9.18	(5.55)	48.21	0.14	24.63
5	Equity Share Capital	110.00	110.00	110.00	110.00	110.00	110.00
6	Earnings Per Shares (of Rs. 10/- each) (for continuing and discontinued operations) -						
1. Basic:		(0.14)	0.59	(0.21)	0.46	(0.40)	0.92
2. Diluted:		(0.14)	0.59	(0.21)	0.46	(0.40)	0.92

Notes:
The above is an extract of the detailed format of the Un-audited Financial Results for the Quarter ended 31st December, 2024 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full Format of the Financial Results are available on the Stock Exchange websites (www.bseindia.com) and Company's website

For and on behalf of the Board
Sd/-
Prakash Shah
Director
DIN No.-01136800

DATE: 21/01/2025
PLACE: MUMBAI

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHREE SAI OTO TUBES MILL LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	SHREE SAI OTO TUBES MILL LIMITED
2.	Date of Incorporation of Corporate Debtor	16/09/2010
3.	Authority under which Corporate Debtor is incorporated/registered	Company Incorporated Under the Companies Act, 1956 Registered with Registrar of Companies (ROC) - Mumbai MH U27320MH2010PLC207116
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	
5.	Address of the registered office and principal office (if any) of corporate debtor	104/A, Jagannath Apartment, Rokadia Lane, Borivali West, Mumbai, Maharashtra, India, 400092
6.	Date of closure of Insolvency Resolution Process	08/01/2025
7.	Liquidation commencement date of Corporate Debtor	The Hon'ble NCLT Passed order on 08/01/2025, The Liquidator received a copy of the order on 16/01/2025.
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Ritesh R. Mahajan IBBI Registration No. IBBI/PA-002/PA-N00048/2017-2018/10132
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: B-203 Devgiri, Ganeshmala, Sinhgad Road, Pune-411030, Maharashtra. Email: riteshmahajan@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: B-203 Devgiri, Ganeshmala, Sinhgad Road, Pune-411030, Maharashtra. Email: shreesai@riteshmahajan.in
11.	Last date for submission of claims	07/02/2025

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **SHREE SAI OTO TUBES MILL LIMITED on 08/01/2025**

The stakeholders of **SHREE SAI OTO TUBES MILL LIMITED** are hereby called upon to submit their Claims with proof on or before **07/02/2025** to the liquidator at the address mentioned against Item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Date: 21.01.2025 Sd/-
Place: Pune Ritesh R. Mahajan
Liquidator

For SHREE SAI OTO TUBES MILL LIMITED
IP Registration Number: IBBI/PA-002/PA-N00048/2017-2018/10132
"Devgiri", B 203, 2nd Floor, Ganeshmala, Sinhgad Road, Pune - 411030
AFA Valid upto: 31.12.2025

इंडियन बैंक Indian Bank

Head Office, Recovery & Legal Department, 5th Floor, 66 Rajaji Salai, Chennai - 600001. Phone: 044-25278755 Email: horecovery2@indianbank.co.in
Dindoshi Branch, Shop 38-39, 1st Floor, Rajnigandha Shopping Centre, Opp. Krishna Vastika Mandir Gokuldharm, Goregaon East, Mumbai - 400063.

Ref:COREC/SCN/2024-25/ 25.10.2024

To, **1. Mr. Mohammad Rais Mohammad Razi Khan (Borrower)**
2. Mr. Mohammad Rafik Khan (Borrower)
Opp. Fajr Hospital, Room No. 3, Goawala Building, Agra Road, LBS Marg, Mumbai-400070.

Show Cause Notice for Classification as Wilful Defaulter
A/c: Mr. Mohd Rais Mohd Razi Khan & Mr. Mohd Rafik Khan with Dindoshi Branch, Mumbai West Zone.

Dear Sir,
At your request, the Bank through its Dindoshi Branch has sanctioned credit facility of Rs. 0.64 cr for Home Loan under sole banking to **Mr. Mohd Rais Mohd Razi Khan & Mr. Mohd Rafik Khan** where 1. **Mr. Mohd Rais Mohd Razi Khan & 2. Mr. Mohd Rafik Khan** are Borrowers.
That the Borrower defaulted in meeting its payment/repayment obligations to the Bank as per terms of sanction and has failed to regularise the account. As such, the above mentioned account (s) has/have been classified as Non-Performing Asset on 02.05.2023 as per RBI Guidelines.
That the Wilful Defaulter Identification Committee (WDIC) of the Bank has observed number of financial irregularities in the conduct/operation of account (s) & non-compliance of terms & conditions of sanction and more specifically undetected ones which fall within one or more of the features set out in para 3 (1)(t) of the Reserve Bank of India (Treatment of Wilful Defaulters and Large Defaulters) Directions, 2024.

Relevant clause of para 3 (1)(t) of the Reserve Bank of India (Treatment of Wilful Defaulters and Large Defaulters) Directions, 2024
Evidence of wilful default disclosing the acts of omission or commission by the Borrower/Proprietor/ Guarantor (s) based on which this show cause notice is issued for the classification as wilful Defaulter

Capacity to pay but unwilling to pay:		
The unit has defaulted in meeting its payment/repayment obligations to the lender even when it has the capacity to honour the said obligations		
Sl	Name	Net Worth (Rs in Cr)
1.	Mr. Mohd Rais Khan	0.76 21.05.2021
2.	Mr. Mohd Rafik Khan	0.25 21.05.2021
	Total	1.01

This clearly indicates that borrowers are having the capacity to repay the banks dues but they are not paying wilfully.

Siphoning of Funds:
The unit has defaulted in meeting its payment/repayment obligations to the lender and has siphoned off the funds so that the funds have not been utilized for the specific purpose for which finance was availed of, nor are the funds available with the unit in the form of other assets
Mr. Mohd Rais Mohd Razi Khan & Ms. Mohd Rafik Khan were sanctioned a housing loan to the tune of Rs 0.64 Cr on 07.06.2021 for housing purpose from our Dindoshi Branch under ZO Mumbai West for purchasing Flat No 307, 3rd Floor, Suhana Society, Near Kalpana Cinema, Kurla West Mumbai. During the verification of employment and other financial documents which were submitted at the time of availing the loan by Mr. Mohd Rais Mohd Razi Khan & Ms. Mohd Rafik Khan, it was found that all the financial documents were forged. Building is still under construction. During the visit, flat could not identified since the flat number was not available. Hence from the above it is clearly established that borrower has misrepresented the fact for availing Home loan, in apparent collusion with the developer and cheated the Bank and siphoned the fund.

The above evidence of wilful default on the part of the Borrowers have been examined by the Bank's WDIC consisting of the following members:

- Mr. Mahesh Kumar Bajaj, Executive Director, Chairperson
- Mr. Satish Kumar, Chief General Manager, Member
- Ms. Maya Nagarajan, Chief General Manager, Member and
- Mr. S Senthil Kumar, General Manager, Member

The committee is prima facie satisfied that there is possibility of an event of Wilful Default.

As such, this Show Cause Notice is being issued calling you to make your submission against the evidence of wilful default mentioned above, within 21 days from the issuance hereof.

Please note that in case no submission is received within stipulated period of 21 days from the date of receipt of this notice or Wilful Defaulter Identification Committee of the Bank is not satisfied with the submission made by you, then Wilful Defaulter Identification Committee of the Bank shall proceed to make a proposal to the Wilful Defaulter Review Committee of the Bank for classifying you as Wilful Defaulter and on such classification by Wilful Defaulter Review Committee, your photograph shall be published and your name as wilful defaulter shall be reported to RBI, CIBIL and other Credit Information Companies in terms of RBI guidelines and the Bank may also take appropriate legal action as per applicable law.

This SCN is issued with the approval of Wilful Defaulter Identification Committee of the Bank.

Name of Branch Manager
Scale
Designated Officer by
Wilful Defaulter Identification Committee (WDIC)

BACIL PHARMA LIMITED							
CIN : (L24200MH1987PLC043427)							
Regd. Office: G2 & G3, Samarpan Complex, Next to Mirador Hotel, Chakala, Andheri East, Mumbai - 400 099							
Extract of the Standalone Un-audited Financial Results for the Quarter and Nine Months Ending on 31/12/2024							
(Amount in Lakhs)							
Sr. No.	Particulars	Quarter ended on 31/12/2024 (Un-audited)	Quarter ended on 30/09/2024 (Un-audited)	Quarter ended on 31/12/2023 (Un-audited)	9 months ended 31/12/2024 (Un-audited)	9 months ended 31/12/2023 (Un-audited)	Year ended on 31/03/2024 (Audited)
1	Total Income	0.25	56.04	3.29	57.37	10.93	13.05
2	Net Profit / Loss for the period (before Tax, Exceptional and / or Extraordinary items)	(6.15)	48.74	(2.44)	38.20	(1.85)	(5.90)
3	Net Profit / Loss for the period after tax (after Exceptional and / or Extraordinary items)	(6.15)	48.40	(2.44)	38.85	(1.85)	(5.91)
4	Total Comprehensive Income for the period (Comprising Profit / Loss for the period (After tax) and Other Comprehensive Income (After tax))	(4.80)	26.37	0.05	42.82	14.44	11.38
5	Equity Share Capital	589.00	589.00	589.00	589.00	589.00	589.00
6	Reserves (excluding Revaluation Reserve)						
7	Earnings Per Shares (of Rs. 10/- each) (for continuing and discontinued operations) -						
1. Basic:		(0.10)	0.82	(0.04)	0.66	(0.03)	(0.10)
2. Diluted:		(0.10)	0.82	(0.04)	0.66	(0.03)	(0.10)

Note:
The above is an extract of the detailed format of the Un-audited Financial Results for the Quarter ended 31st December, 2024 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full Format of the Financial Results are available on the Stock Exchange websites (www.bseindia.com) and Company's website

For and on behalf of the Board
Sd/-
Mehul Hasumukhbhai Shah
Director
DIN No.: 10753865

Date: 21.01.2025
Place: Mumbai

GS MAHANAGAR CO-OP BANK LTD. (Scheduled Bank)

Registered office -Hiranami Super Market Bldg,Dr.B.A.Road, Labaga, Mumbai-400012
Tel. No. - (022) 68860826 / 68860837 Email - recovery@mahanagerbank.com

SYMBOLIC POSSESSION NOTICE

Whereas,
The undersigned being the Authorized Officer of GS Mahanagar Co-Op. Bank Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Section 2(F) of the Security Interest (Enforcement) Act 2002, issued a demand notice upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein as on 20/01/2025 in exercise of powers conferred to him under section 13(4) of the said Act.

Sr No	Name of Borrower	Description of Property	Date of Demand Notice
1	BORROWER - M/s. Sanchit Transport Prop: Mr. Santosh Ravba Andhale SURETY :- 1) Mr. Santosh Gopal Lamkhade 2) Mrs. Sheetal Santosh Lamkhade Branch Name & Loan A/c No. Savarkarnagar EMHYP/28	Flat bearing No. 203, 2nd floor, B wing, Building known as "Shivanand Apartment" property No. 8111858, Municipal ward No.70, situated at Veer Savarkar Marg, Thane West-400606 in the name of Mr. Santosh Ravba Andhale	19/10/2024

GUJARAT STATE
NARMADA WATER RESOURCES, WATER
SUPPLY AND KALPASAR DEPARTMENT
E Tender Notice No.21 of 2024-25
(Second Attempt)

On Behalf of Governor of Gujarat, Executive Engineer, Damanganga Canal Investigation Division, Valsad Invites E-Tender for the Consultancy Service to examine Techno-economical feasibility and carry out detailed Field, Geological, Reservoir & area around survey & Submission of detailed estimate, Drawing & estimate (Detail Project Report), DTP/Tender notice for constructing Tidal Regulator on Auranga river, Ta. & Dist.Valsad in Standard Bid Document from Registered Contractor in “B” Class and above for Civil work Or Registration as a Registered consulting firm for Consultancy work in Government of Gujarat
Estd. Cost Rs.1.18 Crore
(1) Last date/Time for receipt of online tender
Dt.12/02/2025 up to 18.00 Hrs.
(2) Date & Time of Preliminary Bid Opening-
Dt. 13/02/2025 at 12.00 Hrs.
(3) All Documents mentioned in detailed Tender Notice required to be submitted on line & Physical both. Last Date of Receipt of Physical Document By R.P.A.D/ Speed Post up to office Hrs. :- Dt.19/02/2025. If any of the documents not submitted by the bidder the bid of the said bidder will not be considered or accepted.
(4) Address
(1) Superintending Engineer, Damanganga Project Circle, Damanganga Bhavan, 2nd Floor, Valsad Phone No.(02632) 254501 Fax No.(02632) 253308
(2) Executive Engineer, Damanganga Canal Inv. Division Damanganga Bhavan, 2nd Floor, Valsad Phone No.(02632) 254503 Fax No.(02632) 253308
(5) Further details can be seen at office notice board & web site:- <https://tender.nprocure.com> INF-VALSAD-585-2025

ONLINE SHORT PERIOD TENDER NOTICE
ROAD & BUILDING DEPARTMENT
TENDER NOTICE NO 26 OF 2024-25(SHORT NOTICE)
THE FOLLOWING TENDERS ARE INVITED BY THE
OFFICE OF THE EXECUTIVE ENGINEER R & B
DIVISION BLOCK NO-C, SECOUND FLOOR, ROOM
NO 243, JILLA SEVA SADAN SHOBHESHVAR ROAD
MORABI-363642 PH. NO. 02822-240522/24

Sr. No.	Name of Works	Estimeten Cost (Rs. In Lacs)	Class of Agency
1	Resurfacing to Utbet Sampar Bela Amaran road between Km 0/0 to 15/200 (by Providing Resurfacing, Road Furniture, Construction of Box Culvert)	1319.14	Class-"AA" and Sp.Cat.-I (Road) and Above

Tender Documents are available for Tender documents downloading are upto Dt.11/02/2025,Time 18:00, Last Date of Tender Submission online upto Dt.11/02/2025, Time 18:00 on <https://rnb.nprocure.com>. Tender Document opend on Dt: 12/02/2025 Time 12:00. Prebid meeting will be held for on Dt. 30/01/2025. All changes will be made only online mode.For More details visit on given website.
INF-RAJ-1343-2024-2025

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SHREE SAI OTO TUBES MILL LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	SHREE SAI OTO TUBES MILL LIMITED
2.	Date of Incorporation of Corporate Debtor	16/09/2010
3.	Authority under which Corporate Debtor is incorporated/registered	Company Incorporated Under the Companies Act, 1956 Registered with Registrar of Companies (ROC) - Mumbai MH U27320MH2010PLC207716
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	104/A, Jagannath Apartment, Rokadia Lane, Borivalli West, Mumbai, Maharashtra, India, 400092
5.	Address of the registered office and principal office (if any) of corporate debtor	104/A, Jagannath Apartment, Rokadia Lane, Borivalli West, Mumbai, Maharashtra, India, 400092
6.	Date of closure of Insolvency Resolution Process	08/01/2025
7.	Liquidation commencement date of Corporate Debtor	The Hon'ble NCLT Passed order on 08/01/2025. The Liquidator received a copy of the order on 16/01/2025.
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Ritesh R. Mahajan IBBI Registration No. IBB/IPA-002/IP-000048/2017-2018/10132
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: B-203 Devgiri, Ganeshmala, Sinhagad Road, Pune- 411030, Maharashtra. Email: riteshmahajanrsc@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: B-203 Devgiri, Ganeshmala, Sinhagad Road, Pune- 411030, Maharashtra. Email: shreesaialig@riteshmahajan.in
11.	Last date for submission of claims	07/02/2025

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of Liquidation of the **SHREE SAI OTO TUBES MILL LIMITED** on **08/01/2025**
The stakeholders of **SHREE SAI OTO TUBES MILL LIMITED** are hereby called upon to submit their Claims with proof on or before **07/02/2025** to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38
Dt:- **21.01.2025**
Place:- **Pune**
Sd/-
Ritesh R. Mahajan
Liquidator
For **SHREE SAI OTO TUBES MILL LIMITED**
IP Registration Number: IBB/IPA-002/IP-000048/2017-2018/10132
"Devgiri", B 203, 2nd Floor, Ganeshmala, Sinhagad Road, Pune - 411030
AFA Valid upto: 31.12.2025

MAHARASHTRA ENERGY DEVELOPMENT AGENCY (MEDA)
(A Government of Maharashtra Institute)
Aundh Road, Opposite Spicer College, Near Commissionerate of Animal Husbandry, Aundh, Pune - 411 007
Tel. No.: 020-35000450 | E-mail id : qmsolar@mahaurja.com | Website : www.mahaurja.com

NOTICE FOR E-TENDER

Maharashtra Energy Development Agency (MEDA) invites Tender for Survey, Design, Fabrication, Supply, Installation, Testing, Commissioning and Operation & Maintenance for a period of 5 years of total 66 kW Distributed Capacity of Ground/Roof-Top Grid Connected Solar PV Power Plant With Net Metering and RMS at 40 Various Quarters of State Reserve Police Force Group No. 1, Ramtekdi Pune in the State of Maharashtra.
For detailed Tender Document, interested bidders should visit website www.mahatenders.gov.in. Tender submission would be online from 22-01-2025 @ 11.00 am to 05-02-2025 @ 3.00 pm. Director General, MEDA reserves the right to accept or reject anyone or all the Tender without giving reasons thereof.
Director General, MEDA

WESTERN RAILWAY TO RUN SUPERFAST SPECIAL
TRAIN BETWEEN AHMEDABAD ↔ BANDRA TERMINUS

TRAIN NO.	ORIGINATING STATION & DESTINATION	DATE OF SERVICE	DEPARTURE	ARRIVAL
09462	AHMEDABAD - BANDRA TERMINUS	24.01.2025	20:00 hrs. (Friday)	04:20 hrs. (Next Day)
09461	BANDRA TERMINUS - AHMEDABAD	25.01.2025	05:35 hrs. (Saturday)	13:45 hrs. (Same Day)

Halts: Vadodara, Udhna, Valsad, Vapi, Dahanu Road and Borivalli station in both directions.
Composition: AC 3-Tier, Sleeper Class and General Second Class Coaches.

For detailed information regarding timings, halts and composition, passengers may please visit www.enquiry.indianrail.gov.in

The Booking for Train Nos. 09462 and 09461 will open from 22.01.2025 at PRS Counters and on IRCTC website. The above trains will run as Special Trains on Special Fare.

WESTERN RAILWAY
wr.indianrailways.gov.in
Like us on: facebook.com/WesternRly
Follow us on: x.com/WesternRly

PLEASE CARRY ORIGINAL ID PROOF FOR ALL RESERVED TICKETS

Government of India, Ministry of Railways

Railway Recruitment Boards (RRBs)

CENTRALISED EMPLOYMENT NOTIFICATION (CEN) No. 08/2024

Recruitment for Various Posts in Level 1 of 7th CPC Pay Matrix

Applications are invited from eligible candidates for Various Posts in Level-1. Detailed CEN 08/2024 will be uploaded and the link for online submission of application will be live on the official websites of the RRBs. Applications (complete in all respect) must be submitted ONLINE ONLY
Opening date of Application : 23.01.2025
Closing date for Submission of Application : 22.02.2025 23:59 HRS

Name of the Post	Initial Pay (Rs.)	Post-wise Education Qualification & Medical standard	Age (as on 01.01.2025)	Total Vacancies (All Railways)
Various Posts in Level 1 of 7th CPC Pay Matrix	18000	See Annexure A of the detailed CEN	18-36 years	32438

Railway Zone-wise detailed distribution of vacancies is given in Annexure B of the detailed CEN. Vacancies under CCAA are applicable to Apprentices trained in Railway Establishments only
"This includes a relaxation of 3 years in age beyond the prescribed age limit as a one-time measure due to the Covid-19 pandemic".
For further details, please refer to the detailed Centralized Employment Notice (CEN) No. 08/2024 available on the official websites of all participating Railway recruitment Boards (RRBs) listed below.

Name of RRB & Railway	Websites address	Name of RRB & Railway	Websites address
Ahmedabad(WR)	www.rbahmedabad.gov.in	Gorakhpur(NER)	www.rbgkp.gov.in
Ajmer(NWR)	www.rbjmer.gov.in	Guwahati(NFR)	www.rbguwahati.gov.in
Bengaluru(SWR)	www.rbbnc.gov.in	Kolkata(ER)	www.rbkolkata.gov.in
Bhopal(WCR)	www.rbbhopal.gov.in	Mumbai(CR)	www.rbmumbai.gov.in
Bhubaneswar(ECOR)	www.rbbbs.gov.in	Patna(ER)	www.rbpatina.gov.in
Bilaspur(SECR)	www.rbbilaspur.gov.in	Prayagraj(NCR)	www.rbpn.gov.in
Chandigarh(NR)	www.rbbcdg.gov.in	Ranchi(SER)	www.rbranchi.gov.in
Chennai(SR)	www.rbbchennai.gov.in	Secunderabad(SCR)	www.rbscunderabad.gov.in

This notification is purely indicative in nature. Candidates are required to go through the detailed CEN No.08/2024 to ascertain their eligibility before applying through ONLINE mode. Any Corrigendum/addendum/Important Notice related to the aforesaid recruitment shall be issued time to time on the above websites of RRBs only.
Chairpersons
Railway Recruitment Boards
Date: 22.01.2025
BE AWARE OF TOUTS, BROKERS AND JOB RACKETEERS

CENTRAL UNIVERSITY OF HARYANA
MAHENDERGARH
(NAAC Accredited 'A' Grade University)

University of the Year (Emerging) 2024 by FICCI

PROGRAMMES 2025-26

• Post Graduate (PG) Programmes

- M.A. - Economics, History and Archeology, Political Science, Psychology, Sociology, English, Hindi, Journalism & Mass Communication, Sanskrit, Hindi Translation
- M.Sc. - Data Science, Geoinformatics, Chemistry, Environmental Science, Geography, Mathematics, Physics, Statistics, Microbiology, Biochemistry, Nutrition Biology, Biotechnology, Yoga
- M.Tech. - Energy System and Management, Structural Engineering, Computer Science and Engineering
- Law - LL.B.(3 years), LL.M.
- MCA (Master of Computer Applications)
- M.Lib. & Info. Sci. (Library and Information Science)
- MHMCT (Master of Hotel Management and Catering Technology)
- MTM (Master of Tourism and Travel Management)
- M.Pharm. (Pharmacognosy)
- M.Pharm. (Pharmacology)
- M.P.Ed. (Master of Physical Education)
- M.Com., MBA, M.Ed. B.Ed.
- P.G. Diploma in Rehabilitation Psychology (PGDRP)
- Advance Diploma in Child Guidance and Counselling (ADCGC)

ONLY FOR PG PROGRAMMES
Online Submission of Application Form - 01.02.2025 (upto 11:50 P.M.)
Last date of successful transaction - 02.02.2025 (upto 11:50 P.M.)

For more details please visit www.cuh.ac.in,
<https://cuetpg.ntaonline.in/>
[@cuofficial](https://x.com/cuofficial)
REGISTRAR (I/c)

NAVI MUMBAI INTERNATIONAL AIRPORT (NMIA)

EXPRESSION OF INTEREST (EOI)
FOR LEAD CONSULTANT (ARCHITECT)
SERVICES FOR PHASE 3 AT NMIA

Corrigendum No 4

Submission Date for The Expression of Interest (EOI) for Lead Consultant (Architect) Services for Phase 3 at NMIA published on 31st December 2024 stands revised to 24th January 2025 by IST 19:00 Hours.

RAIL WHEEL FACTORY
Yelahanka, Bengaluru-560 064,
Website: www.rwf.indianrailways.gov.in

E - TENDER NOTICE
No:RWF/MT/AMS/2024-25/41RT dttd. 15/01/2025

E - TENDER: On behalf of the President of India, the Principal Chief Mechanical Engineer invites electronic tender for the following work online through the website <http://www.ireps.gov.in> (Works) and Offers in Physical format will not be accepted in the case of the following tender.
Tender No. RWF/MT/AMS/2024-25/61RT dttd. 15/01/2025. Name of the work: Outsourcing the semi-finishing (rough turning) of 10,000 Box N axles. Estimated Cost In Rs. 9,44,00,000/-, Earnest Money Deposit in Rs. 6,22,000/-, Date & Time of Closing of Tenders, 06/02/2025 at 10:30 Hrs. Completion Period: 6 Months.
Detailed tender notice and eligibility criteria can be viewed on our website "www.rwf.indianrailways.gov.in".
DY. CME/AP

WESTERN RAILWAY - VADODARA DIVISION
ENGINEERING WORK

e-TENDER NOTICE NO : DRM-BRC 117 OF 2024-25 Sealed Tenders for and on behalf of the President of India are invited by Divisional Railway Manager (WA/C), Western Railway, Pratnagar, Vadodara-390 004 for the following works. Tender No : DRM BRC 117 of 2024-25. Name of Work : Vadodara Division- TRR (P) 43.053 TKM & other associated Track renewal works under the Jurisdiction of SR Den South BRC. Approximate cost of the work (In Rs.) : ₹4,23,24,535.35 Bid Security to be deposited (In Rs.) : ₹3,61,600.00 Date and time for submission of tender and opening of tender : Tender is to be submitted on 10.02.2025 before 15.00 Hrs. and is to be opened on same date at 15.30 Hrs. Web site particulars and notice for location where complete details can be seen & Address of the office from where the tender form can be purchased : Divisional Railway Manager (WA/C) Western Railway, Pratnagar, Vadodara-4 Web site : www.ireps.gov.in 277
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Food Corporation of India
Zonal Office (East)
NOTICE

Food Corporation of India, Zonal Office (East), Kolkata invites applications for awarding stipend to the talented sports persons in the age group of 15-18 years and 18-24 years in the games of Football (Male), Hockey (Male), Cricket (Male), Badminton (Female/ Male), Table Tennis (Female/ Male) for the financial year 2025-26. For details, please visit our website: <https://fci.gov.in/zone/east-zone/view/Sports-Promotion-Board-396> Or, visit fci.gov.in -> Explore -> East Zone -> Operations and section -> Sports Promotion Board-> (3) Stipend Scheme.
10A, Middleton Row, Kolkata-700071
Phone: 033-22179337, Email: zmeast.fci@nic.in

WESTERN RAILWAY - VADODARA DIVISION
CORRIGENDUM

Tender No. DRM BRC 116 of 2024-25 dated 16.01.2025, Corrigendum Notice is to be issued for Tender No. DRM-BRC-116-OF-2024-25 the name of the work was published as Repair & Strengthening of Br. No. 130 against scouring, repairing of pile foundation between B-CTD section." but the same may be read as "Repair & Strengthening of Br. No. 130 against scouring, repairing of pile foundation between DB-CTD section." The other terms & condition will remains unchanged.
W/623/NIT of 2024-25 dated 17.01.2025 276
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GUJARAT ENERGY TRANSMISSION
CORPORATION LIMITED
Sardar Patel Vidyut Bhavan, Racecourse, Vadodara 390 007
www.getcogujarat.com

TENDER NOTICE NO. ACE (P&C):TN-15: 2024-2025

[A] Procurement: ACE(P&C)/E-3019-DASmeters24-25.,1541/V/AMCforFMS-2025-27:
(1) Purchase of DAS meters as per Schedule-A., (2) Open Tender for two-year annual maintenance contract for facility management support for desktop computers and laptops with two resident engineer at GETCO Corporate Office.
[B] Civil: ACE (P&C)/Contracts/Civil-439,440,441,442,443,444,445,446:
(1) Construction of Compound wall, Water Sump, Septic tank, Soak pit, RCC road, Maintenance of Existing Control Room Building and Type-3 (G+1) Quarters with electrification, Demolition of Existing Type-4 (G+0) Quarters and other misc. work at 66kV Nirmali SS under Nadiad. (2) Construction of Control Room Extension (2 span), RCC Road, Cable trench and Demolition of old control room at 66kV Vilayat s/s and Construction of Control Room Extension (2 Span) & RCC Road at 66kV Saykha-1&2 S/S under Haldarva AM Division, Bharuch. (3) Construction of foundations, FP Wall, Cable Trench, Oil Sump etc. for augmentation work of various 400KV/220KV/132KV/66KV S/S under Narol AM Division for R&M Plan 2024-25 under Nadiad. (4) Construction of Control Room Building Extension with electrification in Phase-2, Compound Wall, RCC road, Yard Metal Spreading, Bore, other Misc. works and Demolition of existing old control room building at 66kV Mosali SS under Kim, Bharuch. (5) Construction of foundations, FP Wall, Cable Trench, Oil Sump etc. for augmentation work at 220KV Ranasan, Khanpur SS, 132kV Chandkheda SS and 66kV Lihoda SS etc. - various EHV class SS under Ranasan, Division for R&M Plan 2024-25 under Nadiad Circle. (6) Construction of Control Room Building Extension, RCC Road, Yard Metaling, Compound Wall, Quarter Demolition and other misc. Maintenance work at 66 KV Jetalpur SS under Narol, Division of Nadiad Circle. (7) Construction of new compound wall, providing concertina coil at existing proposed compound wall etc. including misc. civil work at 220KV Gotri SS compound under Jambuva. (8) Construction of New C.R. Bldg 9 Span, Ladies Toilet, Divyang ramp ,Dismantling of old staff quarters and other ancillary civil works at 66 kv Modhera SS, under Mehsana.s
[C] Line: ACE (P&C)/Contract/E-268, 269, 270, 271, 272, 273, 278/TL/ 66kv, 132, 220, 400/ S&E: (1) Uprating of existing (i) 132kV S/C Nyara - Vajdi line - 13.56 Ckm, (ii) 132kV S/C Vajdi - Vikram line - 18 ckm, and (iii) 132KV S/C Nyara - Vikram line - 33 ckm on D/C towers by High Ampacity Conductor/ HTLS conductor of equivalent size and weight that of ACSR Panther conductor suitable for existing 132kV Towers on turnkey basis. (2) Supply, Erection, Testing & Commissioning of LILLO of both circuits of existing 220kV D/C Jamnagar – Hadala line at proposed 220kV Rupavati substation on D/C tower with AL-59 (equivalent wt. of ACSR Zebra conductor) along with 24FOPGW cable having route length of 2.22 Rkm on turnkey basis. (3) Laying, Erection, Testing & Commissioning of 66kV 1C, 1600 sqmm XLPE Poly cable for various lines for the period of 2(Two) years for Package-1 for Bharuch & Mehsana Zone and Package-2 for Rajkot Zone. (4) Supply, Erection, Testing & Commissioning of 220kV MC line at Radhanesda s/s from AP-27 (to be connected to Tharad & Ghodasar via separate DC lines) having route length 20.610 km with AL-59 (61/3.50) conductor on M/C tower and OPGW cable on turnkey basis. (5) Work of conversion of Overhead Panther line to 630Sqmm (3+1) UGC cable-3.85KM of 66kV Bhestan-Govalak line approved under RDSS under Navsari Tr Circle. (6) Supply, Erection, Testing & Commissioning of 400kV D/C Vataman Dholera 2 line Package 1 having route length 20.903 km (from Vataman to AP-31 (prop. Dholera 2 SS)) with twin AL-59 conductor (61/3.50) and OPGW cable on turnkey basis. (7) Supply, Erection, Testing & Commissioning of LILO to proposed 220kV Gadhada (Lakhanka) s/s from existing 220kV Amreli- Botad line and 220kV Botad-Dhasa line on M/C tower with AL-59 conductor (equivalent wt. of ACSR Zebra conductor) along with 48F OPGW cable having route length of 8.13 km on turnkey basis under KSY-II scheme.
[D] Substation: ACE (P&C)/Contracts/E-265: (1) Supply, Erection, Testing, and commissioning of 1 No. of 220kV Feeder bay (Dhama Line bay) at 220kV Bechrjai S/S.
All above Tenders are available on website www.getcogujarat.com (for view and download only) & tender.nprocure.com (for viewing, download and online tender submission). Note: Bidders are requested to be in touch with our website til opening of the Tender.
Add'l Chief Engineer
(Procurement & Contracts)
22/01/2025

Bro, this note is torn. What to do?

Torn and damaged notes can be exchanged at a bank.

Save that note!
You can visit any bank branch to get damaged notes exchanged for new ones.

RBI kehta hai...
Smart bano, Cool raho

For more details, visit <https://rbikehtahai.rbi.org.in/en>
For feedback, write to rbikehtahai@rbi.org.in

सैफ अली खानवर आणखी एक संकट

» पान १ वरून
आहे. भोपाळ शहरातच १०० एकरवर त्यांचा आपखी एक महाल आणि जमीन आहे. हीच संपत्ती राज्य सरकार ताब्यात घेणार आहे. विशेष म्हणजे ‘शत्रू संपत्ती’ कायद्यांतर्गत ही कावाई केली जाणार आहे.

सैफ अली खानचे वडील मन्सुर पतौडी यांचे वडील इफ्तिखार हेही त्यांच्या काळात क्रिकेटपटू म्हणून प्रसिद्ध होते. त्यांनी भोपाळचे शेवटचे नवाब हमिदुल्ला खान यांची दुसरी कन्या बेगम सजिदा सुलतान यांच्याशी विवाह केला. हमिदुल्ला खान यांची शोरली मुलगी अबिदा सुलतान ही त्यांच्या संपत्तीची वारस झाली. पण फाळणी झाल्यानंतर ती पाकिस्तानात निघून गेली. यामुळे तिच्या मालकीची भोपाळ येथील जमीन व महाल ही ‘शत्रू संपत्ती’ मानली गेली. शत्रू संपत्ती कायद्यानुसार पाकिस्तानात निघून गेलेल्या भारतीयांची संपत्ती सरकार जप्त करू शकते. या कायद्यानुसार ही संपत्ती जप्त करण्याबाबत मध्य प्रदेश सरकारने न्यायालयात अर्ज दाखल केला. यावेळी सैफ अली खानच्या कुटुंबाने



हस्तक्षेप करण्यास नकार दिला आणि अपिलीय प्राधिकरणासमोर बाजू मांडण्यासाठी ३० दिवसांची मुदत दिली. ही मुदत आता संपली असून, पतौडी कुटुंबाने या काळात कोणतीही हालचाल केली नाही. यामुळे आता मध्य प्रदेश सरकार ही संपत्ती जप्त करू शकते. ही संपत्ती वाचवायची असेल तर खंडपीठाकडे अपिल करण्याचा एकच मार्ग शिल्लक आहे.

सैफ रुग्णालयातून पाच दिवसांनी घरी

» पान १ वरून
आल्यानंतर काही अंतर स्वतः चालत घरी पोहोचला. यावेळी या इमारतीजवळ कडक सुरक्षा व्यवस्था आणि पोलीस बंदीबरस्त तैनात करण्यात आला होता. अभिनेता सैफ अली खानवर हल्ला करणारा आरोपी मोहंमद शरीफुल इस्लाम शहजाद याची पोलिसांकडून कसून चौकशी सुरू आहे. हल्ल्याच्या ५ दिवसांनी पोलीस आरोपीला पुन्हा एकदा सैफच्या घरी घेऊन गेले होते. तिथे संपूर्ण घटना म्हणजेच सीन रिक्रिएट करण्यात आला. आरोपीकडून प्रत्येक गोष्टीची माहिती मिळवून जवळपास एक तास पोलीसांनी हल्ल्याचा प्रसंग पुन्हा साकारला. सैफवर हल्ला केल्यानंतर आरोपी वांटे रक्षेनवर कसा पोहोचला याची माहिती घेतली.

संत साहित्याचे गाढे अभ्यासक किसन महाराज साखरे यांचे निधन

» पान १ वरून
हाती आली. तेव्हापासून ति:स्वार्थीपणे कुठल्याही जातीपातींचा अडसर न ठेवता साधकाश्रमात ज्ञानार्जनासाठी आलेल्या अनेक विद्यार्थ्यांना किसन महाराजांनी संत साहित्य आणि तत्त्वज्ञानाचे शिक्षण दिले. कीर्तन, प्रवचनाद्वारे अनेक वर्षे महाराष्ट्राच्या खेडोपाड्यातून त्यांनी आध्यात्मिक प्रबोधन घडविले. मूल्याधिष्ठित शिक्षण प्रणालीचा ध्यास घेऊन मोफत बाल संस्कार शिबिरांची संकल्पना त्यांनी प्रत्यक्ष यशस्वीरित्या राबविली. बाल संस्कार शिबिरातून चांगले नागरिक घडविण्याचा संकल्प त्यांनी कृतीत उतरविला. श्रीमद्भगवद्‌गीता आणि ज्ञानेश्वरीच्या प्रचार, प्रसारासाठी किसन महाराजांनी महाराष्ट्र आणि महाराष्ट्राच्या बाहेर वाराणसी, वृंदावन, रामेश्वर आदी ठिकाणी गीता ज्ञानेश्वरी ज्ञानयज्ञाचे आयोजन केले. संत साहित्य आणि तत्त्वज्ञानाच्या प्रचार, प्रसारासाठी आधुनिक तंत्रज्ञान गरजेचे आहे, हे लक्षात घेऊन किसन महाराजांनी सी.डी.ए.सी. म्हणजे प्रगत संगणक अध्ययन केंद्र (भारत सरकारचा उपक्रम) याद्वारे अध्यापनाला सुरुवात केली. अनेक पदवीय विद्यार्थ्यांना संगणक शास्त्रात शिक्षण देण्यात किसन महाराजांनी मोलाचे योगदान दिले. त्यांचे या क्षेत्रातील भरीव योगदान लक्षात घेऊन सावित्रीबाई फुले पुणे विद्यापीठ, राष्ट्रसंत तुकडोजी महाराज नागपूर विद्यापीठ, कवी कुलगुरु कालिदास संस्कृत विद्यापीठ रामटेक आदी विद्यापीठात त्यांनी मार्गदर्शक म्हणून काम

केले. विविध विद्यापीठांमध्ये पीएच. डी आणि डी.लिट पदवीच्या परीक्षक मंडळावर सदस्य म्हणून काम केले. आकाशवाणी केंद्रावरून आयोजित होणाऱ्या कीर्तन स्पर्धांचे परीक्षक म्हणूनही त्यांनी जबाबदारी स्वीकारली. गेली ४५ हून अधिक वर्षे ते स्वस्तिश्री या मासिकाचे संपादन करीत होते. बुलडाणा जिल्ह्यातील हिवरा येथे आयोजित झालेल्या अखिल भारतीय किर्तनकार संमेलनाचे अध्यक्षपदही त्यांनी भूषविले होते. महाराष्ट्र राज्य साहित्य संस्कृती मंडळाचे ते सदस्य म्हणून होते. ज्ञानेश्वरी वाचन मंदिर, रंगनाथ महाराज चॅरिटेबल ट्रस्ट अशा संस्थांचे विश्वस्त पत्र त्यांनी भूषविले. कीर्तन प्रवचनातून आध्यात्मिक उद्बोधन करतानाच हजारो लोकांना व्यसनमुक्त करण्याचे सामाजिक कार्यही त्यांनी केले. श्री क्षेत्र आळंदीच्या ज्ञानेश्वर महाराज संस्थानचे विश्वस्त म्हणून त्यांनी जबाबदारी सांभाळली. अन्नछत्र, ग्रंथालय, भक्तनिवास अशा उपक्रमामध्ये त्यांचा सक्रिय सहभाग असे. श्री क्षेत्र आळंदी देहू परिसर विकास समितीच्या सुकाणू समितीचे अध्यक्षपद त्यांनी भूषविले आहे. आळंदी-देहू तीर्थ क्षेत्रांची माहिती देणारी संश्लेषण यंत्रणा किसन महाराज साखरे आणि परिसर विकास समितीच्या अन्य पदाधिकाऱ्यांच्या संकल्पनेतून साकार झाली आहे. सावित्रीबाई फुले पुणे विद्यापीठात संत ज्ञानेश्वर महाराज अध्यासन सुरू झाले. त्याची मूळ प्रेरणा अध्यक्ष या नात्याने किसन महाराजांचीच होती. ग्रंथराज

बालशिवजी कलाकार मित्र मंडळातर्फे साई भंडारा

■ मुंबई

जोगेश्वरी (पूर्व) मजासवाडी, काश्मिरी बिल्डिंगसमोरील बालशिवजी कलाकार मित्र मंडळ, तसेच श्री साईनाथांच्या कृपेने उपरोक्त मंडळातर्फे सालाबादप्रमाणे साईनाथांची महापूजा आणि साई भंडारा आयोजित करण्यात आला आहे. त्यानिमित्त बुधवार २२ जानेवारी २०२५ रोजी सायं. ५.०० वा. साईची भव्य पालखी मिरवणूक सोहळा आयोजित करण्यात आला आहे. तसेच गुरुवार, २३ जानेवारी २०२५ रोजी श्री साईनाथांची महापूजा



(महाप्रसाद), सायं. ८.०० वा. साई आस्था सुस्वर भजन तसेच शुक्रवार, २४ जानेवारी २०२५ रोजी रात्र ८.०० वा. मराठी भक्ती गीतांचा ‘गुरुस्वर’ कार्यक्रम आयोजित करण्यात आला आहे. तरी सर्व साई भक्तांनी साई

लॉटरी बंदीचा निर्णय घेतल्यास हजारो विक्रेते रस्त्यांवर उतरतील

■ मुंबई

लाखो विक्रेत्यांचा रोजगार हिसकावून घेणारा महाराष्ट्र राज्य लॉटरी बंदीचा निर्णय हा शासनाच्या कल्याणकारी योजनांची श्ट्रा उडविणारा आहे. त्यामुळे लॉटरी बंदीचा निर्णय घेतल्यास हजारो लॉटरी विक्रेते रस्त्यावर उतरून याविरोधात तीव्र आंदोलन करतील, असा इशारा लॉटरी विक्रेत्यांचे ज्येष्ठ नेते विलास सातार्डेकर यांनी दिला आहे.

दहिसरमध्ये मराठीचा वाद मनसबे समाचार घेतला

मुंबई- दहीसरमध्ये मराठी-हिंदी भाषेवरून वाद झाला.२ परप्रांतीय बाऊन्सर्सनी मराठी बोलण्यास नकार दिल्याने मनसबे त्यांचा समाचार घेतला. त्यानंतर दोन्ही परप्रांतीय बाऊन्सर्सनी मनसे कार्यकर्त्यांसमोर मराठीत माफी मागितली. दहिसर येथील एका हॉटेलमध्ये मराठी माणूस गेला होता. त्याठिकाणी परप्रांतीय बाऊन्सर उभे होते. बाऊन्सर आणि मराठी व्यक्ती यांच्यात वाद झाला. दोन्ही बाऊन्सर्सनी मराठी बोलण्यास आणि समजून घेण्यास नकार दिला.

आणि साई भंडारा आयोजित करण्यात आला आहे. त्यानिमित्त सकाळी ९.०० वा. श्री साईची पूजा व आरती, सायं. ६.०० वा. साईची महाआरती, सायं. ७.०० वा. श्रींना भंडारा

(महाप्रसाद), सायं. ८.०० वा. साई आस्था सुस्वर भजन तसेच शुक्रवार, २४ जानेवारी २०२५ रोजी रात्र ८.०० वा. मराठी भक्ती गीतांचा ‘गुरुस्वर’ कार्यक्रम आयोजित करण्यात आला आहे. तरी सर्व साई भक्तांनी साई

दर्शनाचे तसेच महाप्रसादाचा लाभ घ्यावा, असे आवाहन बालशिवजी कलाकार मित्र मंडळाच्या वतीने करण्यात आले आहे.

दरम्यान, ही लॉटरी बंद न करता सहकारी तत्वावर चालवण्याची मागणी लॉटरी विक्रेत्यांनी केली आहे. लॉटरी विक्रेत्यांचे नेते विलास सातार्डेकर यांनी एका पत्रकार परिषदेत सांगितले की, राज्य सरकारला दरवर्षी लॉटरीपासून जीएसटी व इतर मागने अंदाजे २५ कोटी रुपयांचे उत्पन्न मिळते. राज्य लॉटरीमुळे ग्राहकांना आकर्षक रोख बक्षिसे, विक्रेत्यांना कमिशन आणि सरकारला विकासकामांसाठी महसूलही मिळत असतो.


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निविदा सुचना क्र.0२ (२०२४-२५)

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लोकी क्र.एम-२०३, नंदनगर अपार्ट, चणूपुत्र गल्ली, न्यू थिंक रोड, लालूपी पाव बोवली स्टेशन समोर, कावली पश्चिम, मुंबई - ४000०६ महाराष्ट्र, भारत.

(नादारी आणि दिवाळखोरी संकेत, २०१५ अंतर्गत विक्री)

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टिलाव दिनांक आणि वेळ

निविदा कागदपत्रे/बोली सादर करण्याकरिता अंतिम दिनांक	दि. २१.0२.२0२५
मात्र बोलीदारांच्या उद्घाटनपत्राचा अंतिम दिनांक	क्रॉक अकरिता - स. १0.३0 ते दु. १२.३0 पर्यंत ५ मिनिटे प्रत्येकीच्या अन्वर्तीत विस्तारासह पारसलमन्ये संघटनांची विक्री
माहिती सामग्रीकड करण्याआणि साईटला भेट देण्याचा अंतिम दिनांक	दि. 0५.0२.२0२५
दुसरा परिसर अन्वगत (ईएमडी) सादर करण्याकरिता अंतिम दिनांक	दि. १९.0२.२0२५

राष्ट्रीय मिश्रत आणि इस्लाम उत्कटन अन्वगत सात्तील तत्कालमध्ये जमूदू केच्यानुसार:

क्र.	संघटनांचा अन्वगत	राष्ट्रीय मिश्रत	ईएमडी	बोली विस्तार मूल्य
अ.	पारसलमन्ये संघटनांची विक्री - स्थावर मालकमत्ता, आखलीकीआय परिसमाप्तन प्रक्रिया विनियमन २०१६ च्या विनियमन २२(डी) सुसार			
अ-कृषिके जमीन				
गावा शिराडवाडी, एमएनएस कार्यालयाजवळ, तालुका शिराळा, जिल्हा सांगली-४१५४०० येथील सर्व्हे क्र. ९, ११, ३०/२ आणि ३२/०२, एकूण क्षेत्रफळ चौ. मीटरई मध्ये ९१९६०.	१,५२,६८,५००	१0%	१,००,०००	
कृष्याा जंग घ्यावी की, आरएनपी मार्केटिंग अँड कर्मा प्रॉव्हेट लिमिटेड (परिसमाप्तनमध्ये)परिता ई-टिलाव दि. २१.0२.२0२५ रोजी करण्यात येईल. पर्याय आ कॉर्पोरेट ऋणकोठ्या स्थावर मालकतेच्या संघटनांचे विक्रीकरिता दिलाव.				
सदर विक्री निजकड्याद्वाराकरितादे ई-टिलाव सेवा प्रदान म्हणजेच निजकटार इन्फोसिस प्रॉव्हेट लिमिटेड यांच्या मार्फत करण्यात येईल. सदर विक्री https://www.eductions.co.in/ वर उपलब्ध असलेल्या प्रक्रिया सेमोरईमन्येचे विहित अटी आणि शर्ती आणि सात्तील शर्तीच्या अंतील असेल:				
१. वरील तत्कालमध्ये निविदे केलेले कोर्पोरेट ऋणकोठे तपशील सलमन झालानुसार जमूदू केलेले आहेत.				
२. परिसमाप्तनकडे उपलब्ध असलेली माहिती बोनाफाईड तत्वावर आहे. असे स्पष्ट करण्यात येत आहे की, परिसमाप्तन तपशिलाच्या रिस्टाटीच्या अनुक्रमबद्धत कोणतीही खात्री देत नाहीत.				
३. संभाव्य बोलीदारात असाही चलन देण्यात येते की, त्यांनी कोर्पोरेट धनकोसंबंधी त्यांची स्वतःची स्वतंत्र चौकशी करावी.				
४. कोर्पोरेट धनकोठी दारित्ये नादारी आणि दिवाळखोरी संकेत, २०१६ च्या कलम ५३च्या अनुलगुने विकतीला काढण्यात येतील.				
५. रमाची वेळेच्या शेवटच्या ५ (पाच) मिनिटांमध्ये जर कोणाही प्रस्ताव प्राप्त झाल्यास, बोलीची वेळ आपोआपच पुढील ५ (पाच) मिनिटांकरिता वाढविली जाईल, विस्तारित ५ (पाच) मिनिटांनी टिलाव आपोआपच बंद होईल.				
सही/-				
सिगनेचर कोठरी				
आरएनपी मार्केटिंग अँड कर्मा प्रॉव्हेट लिमिटेडचे परिसमाप्तक (माननीय एनसीएलटी मुंबई खंडपीठ - I च्या आदेश दिनांक ११.१०.२०२३ सुसार नियुक्त IBB/IPA-001/IPA-P00540/2017-2018/10965				
एचएचए: AA1/10965/02/311225/107315 दिनांक ३१.१२.२०२५ पर्यंत वेत.				
आयबीबीआयकेचे नोंद. पत्ता: ७०२, ऑर्बिड ए टिंग, एहररशॉज पार्क सीएनएस, आणि वीरा देसाई रोड, अंधेरी पश्चिम, मुंबई - ४००0५३, महाराष्ट्र				
आयबीबीबीआयकेचे नोंदणीकृत ईमेल आयडी: jitenderkothan@rediffmail.com				
पत्रव्यवहाराकरिता प्रकल्प विशिष्ट ईमेल आयडी: liquidator.mrp@gmail.com				
दिनांक: २२ जानेवारी, २०२५				
टिकाप: मुंबई				

'बेस्ट' चा १५ टक्के वीजबिल दरवाढ करण्याचा प्रस्ताव

■ मुंबई

देशाची आर्थिक राजधानी असलेल्या मुंबईत बेस्ट, टाटा पॉवर, अदानी इलेक्ट्रिसिटी आणि महावितरण यांच्याकडून वीजपुरवठा करण्यात देतो. मात्र यापैकी बेस्टने तब्बल १५ टक्क्यांनी वीजदरवाढ करण्याचा प्रस्ताव दाखल केला आहे. बेस्ट उपक्रमाने २०२५-२६ साठी सर्वच श्रेणीत सरासरी एक टक्का वीजदरवादीचा प्रस्ताव सादर केला आहे.

कोल्हापुरातील लोकांच्या मनातला पालकमंत्री मीच

■ कोल्हापूर

गेली २० वर्षे मी मंत्रिपदावर आहे. त्यापैकी केवळ १४ महिनेच पालकमंत्रिपदावर काम करण्याची संधी मिळाली. महायुतीच्या नेत्यांच्या चर्चेतून पालकमंत्रिपदाचे धोरण ठरविण्यात आले आहे. असे असले तरी कोल्हापूर जिल्ह्यातील

अदानी ग्रीन एनर्जी सोल्युशन्सला २५,००० कोटींचे वीज कंत्राट

■ मुंबई

अदानी समूहातील अदानी ग्रीन एनर्जी सोल्युशन्स या कंपनीला आजवरचे सगळ्यात मोठे कंत्राट मिळाले आहे. राजस्थानातील भादला आणि उत्तर प्रदेशातील फतेहपूरदरम्यानच्या उच्च दाब वीजजोडणी प्रकल्पाचे हे कंत्राट असून ते २५ हजार कोटी रुपयांचे आहे. अदानी एनर्जीने निविदा

प्रक्रियेत यशस्वी बोली लावत मिळवलेले आजवरचे हे सगळ्यात मोठे काम आहे. या कंत्राटांनंतर अदानी एनर्जीची ५४ हजार ७६१ कोटींची कामे देशभरात सुरू असल्याचे या कंपनीतर्फे सांगण्यात आले आहे. कंपनीचे वीजवहनाचे जाळे २५,७७८ सर्किट किलोमीटर होणार असून, वहनक्षमता ८४,१८६ एमव्हीसीपर्यंत पोहोचणार आहे.

ठाकरे गटाचे विश्वनाथ स्वामींसह ३५ पदाधिकाऱ्यांचा भाजपा प्रवेश

मुंबई- ठाकरे गटाचे छत्रपती संभाजीनगरचे शहरप्रमुख विश्वनाथ स्वामी यांच्यासोबत ३५ पदाधिकाऱ्यांनी आज अनुल सावे यांच्या नेतृत्वात भाजपात प्रवेश केला. मुंबईत भाजपा प्रदेश कार्यालयात महसूल मंत्री चंद्रशेखर बावनकुळे यांच्या उपस्थितीत हा पक्षप्रवेश पार पडला. विश्वनाथ स्वामी यांनी उद्भव ठाकरे यांना पत्र पाठवत शहरप्रमुखपदाचा राजीनामा दिला. तर ३५ जणांनी प्राथमिक सदस्यत्वाचे राजीनामे दिले. त्यात प्रमुख पदाधिकाऱ्यांसह त्यांनी नगरसेवकांचा समावेश आहे. पक्षात मानसन्मान मिळत नाही, असा आरोप विश्वनाथ स्वामी यांनी केला.

जाहीर सूचना

लक्षात घ्या की, श्री. मनोज भागवान हे जुहू सी रोल को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड म्हणून ज्ञात झालात तिच्या मजकुरावर भागवाना क्षेत्र ६२० चौ.फू. बिल्ड अप क्षेत्र असलेला फ्लॅट क्र.३०२ आणि मोभाग क्षेत्र ४३५ चौ.फू. बिल्ड अप क्षेत्र असलेला फ्लॅट क्र.३०३ हे सदरेक. ४०, हिसरा क्र.१ आणि २, सीटीएस क्रमांक १६७/१, मुंबई शहर आणि मुंबई उपनगराच्या नोंदणी किन्ना आणि उपजिल्ह्यातील ग्रीन फील्ड्स, ए. बी. नागर रोड जुहू, मुंबई - ४०० ०४९ येथे असलेल्या जमिनीच्या भाग व खंडावर स्थित आहे (विषय मालमत्ता) श्री. साजीव गिल (रुपयाचे मालक) यांच्याकडून खेरीद करण्याचा विचार करत आहेत. सदर जमिन मालक यांच्याकडून सदर नियम मोडत मर्यादा प्लॅट क्र.३०३ करिताचा श्री. ओंढोमोबाईल ईश्वरनाथ आणि श्री. शांतालाल रामभाई फौलत (हक्कलेले/महाळ कन्यादण) यांच्यात २८.१२.१९७८ रोजी झालेला सदर करार हखला/ महाळ झाला आहे.

सर्व व्यक्तिस विषय मालमतेवर किंवा त्याच्या कोणत्याही भागावर विक्री, देवाणगेण, भेटवस्तू, भाडेवरा, भाडेवत, परवाना, महापणवत, शुल्क, धाण्याधिकार, निश्चलत्वमवस्था, वासा, मृत्युपत्र, सुखसौची, तांबा, लागवड, व्यवसाय, देखभाल, सामंजस्य करार, विकास अधिकार, विक्रीचा करार किंवा अन्यथा कोणत्याही प्रकारे कोणातही अधिकार, शिर्षक, हितसंबंध, लाभ, दावा किंवा मागणी असल्यास त्यांनी ते लेखी स्वरुपात, त्यांच्या समर्थक्या कागदोपरी पुराव्यांसह, पी.ओ.क्र. असलेले दुकान क्र.४, रीतल वैभव कुटीर, पोदार रोड, गोल गार्डन समोर, मालाड (पूर्व), मुंबई-४०००९७ येथे या तारखेपासून २५ (पंधरा) दिवसांच्या आत खालील स्वातंत्र्यकिऱ्यांना कळवावे, अन्यथा असे मानले जाईल की अशा सर्व व्यक्तींनी विषय मालमतेवरलेले वीचे सर्व दावे, अधिकार, हितसंबंध आणि कोणत्याही आणि सर्व स्वरुपाचे मालकी हक्क आत्मसमर्पण केले आहेत आणि त्यांचा विषय मालमतेवर कोणत्याही प्रकारचा कोणातही दावा, अधिकार, शिर्षक किंवा हितसंबंध राहिलेला नाही.

आज दिनांकित २२ जानेवारी २०२५ रोजी **आर. जैन अॅण्ड कं. - बकिंग** दुकान क्र.४, रीतल वैभव कुटीर, पोदार रोड, गोल गार्डन समोर, मालाड (पूर्व), मुंबई-४०००९७.

मुंबई | बुधवार २२ जानेवारी, २०२५

नवा काल ५

दोन्ही कंपनी या मात्र एक वर्षासाठी वीजदरवाढ करणार नसल्याचे समजते. या कंपनी या पुढील वर्षापासून दरवाढ करतील. बेस्ट उपक्रमाने सारा २०२५-२६ साठी सर्वच श्रेणीत सरासरी एक टक्का दरवादीचा प्रस्ताव दिला आहे. या प्रस्तावानुसार ० ते १०० युनिट २ रुपये वाढ, १०१ ते ३०० युनिट - ५.५५ रुपये वाढ, ३०१ ते ५०० युनिट - ९.४५ रुपये वाढ, ५०१ हून अधिक ११.५५ रुपये वाढ केली जाणार आहे.

जाहीर सूचना

श्रीमती फरीदा मुरातक खान, हे नव रजनी गंधा को-ऑपरेटिव्ह हौसिंग सोसायटी लि.च्या सदस्या, त्यांचा पत्ता: इमारत क्र.३, फ्लॅट क्र.१८, बी.विंग, वावगामसीआच्या मागे, डी. एन. नगर अंधेरी (पश्चिम), मुंबई - ४०० ०५३, त्यांचे दि.०४.०६.२०२० रोजी मुंबई, महाराष्ट्र येथे कोणतेही नामांकन न करता निधन झाले.

सोसायटी याद्वारे, सोसायटीच्या भांडवल/मिळकतीमधील, मयत सभासदाच्या सदर शेअर्स व हितसंबंधाचे हस्तांतरण होण्यास बास किंवा अन्य दावेदार/आक्षेप घेणारे यांच्याकडून काही दावे किंवा आक्षेप असल्यास ते ह्या सूचनेच्या प्रसिध्दीपासून पंधरा (१५) दिवसांत सोसायटीच्या भांडवल/मिळकतीमधील मयत सभासदाच्या शेअर्स व हितसंबंधाच्या हस्तांतरणासाठी त्यांच्या/निच्या/त्यांच्या दावा/आक्षेपांच्या पुढाऱ्याची कागदपत्रे आणि अन्य पुरावांच्या प्रतींसह मागविण्यात येत आहेत. वर दिलेल्या मुदतीत जर काही दावे/आक्षेप प्राप्त झाले नाहीत, तर मयत सभासदाच्या/सो सायटीच्या भांडवल/मिळकतीमधील शेअर्स व हितसंबंधाशी संसाध्यी उपविधीतील तरतुदीमधील दिलेल्या मागने व्यवहार करण्यास सोसायटी मोकळी असेल. जर सोसायटीच्या भांडवल/मिळकतीमधील मयत सभासदाच्या शेअर्स व हितसंबंधाच्या हस्तांतरणास काही दावे/आक्षेप सोसायटीने आपल केले वर, सोसायटीच्या उपविधीतील तरतुदीनुसार त्यास सोसायटी कार्यवाही केले. सोसायटीच्या नोंदणीकृत उपविधींची प्रत दावेदार/आक्षेपाद्वारे निरीक्षणकरिता अॅड.एम.एस.ए. मिर यांच्याकडे सदर जाहीर सूचना प्रसिध्दीच्या तारखेपासून कालावधी सगामीच्या तारखेपर्यंत सर्व काकाकाजाच्या दिवशी दु.०३.३० ते सायं.७.०० पर्यंत उपलब्ध आहेत. टिकाप: मुंबई दिनांक: २२ जानेवारी, २०२५

सही/-
अॅडव्होकेट एम. एस. ए. मिर
५९, ऑर्बिड इंडस्ट्रियल इस्टेट, लक्ष्मी नगर, लिंक रोड, पोपारा (पश्चिम), मुंबई - ४०० १०४

फॉर्म बी		
जाहिर घोषणा		
(इन्वॉल्वन्सी अँड बँकरोटसी बोर्ड ऑफ इंडिया (परिसमाप्तन प्रक्रिया) विनियमन, २०१६ चे नियम १२ अन्वये)		
श्री साई ओंढो व्यून्स मिल लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता		
क्र.	तपशील	वर्षन
१	कांयैरिटर कजकोचे नाव	श्री साई ओंढो व्यून्स मिल लिमिटेड
२	कांयैरिटर कजकोची स्थापना तारीख	१६.०९.२०१०
३	ज्या प्राकिर्णकाअंतर्गत कांयैरिटर कजकोची स्थापना/नोनीकरण झाले आहे	कंपनी कारणा, १९५६ अंतर्गत समाविष्ट कंपनी, कंपनी निबंधक (आरओसी) कडे नोनीकरण - मुंबई महा.
४	कांयैरिटर कजकोचे कांयैरिटर ओळख क्रमांक /समाप्ति तारखेचे ओळख क्रमांक	U27320MH120I10PCL207716
५	कांयैरिटर कजकोचे नोनीकरण कार्यालय व प्रधान कार्यालयाचे (कोही अल्लखाय) पत्ता	१०४/५, जगाबाज अण्णदर, रोडबिडिया लेन, बोलोई, पहाड, मुंबई, महाराष्ट्र, भारत, ४०००९२
६	विवाळ्योरी निराकरण प्रक्रिया समाप्ती तारीख	०८.०१.२०२५
७	कांयैरिटर कजकोची परिसमाप्तन प्रारंभ तारीख	मा.एप्रिल/एप्रिल ०८.०१.२०२५ रोजी आदेश पारित केला. परिसमाप्तनकारण १६.०१.२०२५ रोजी आदेशाची प्रत मिळाली.
८	परिसमाप्तन म्हणून कार्यरत अपतरीत	अतिशय आर. महाजन
९	परिसमाप्तन नाव व नोनीकरण क्रमांक	आईबी / IPA-002 / IP-N00048 / 2017-2018 / 10132
१०	मंडळासह नोनीकरण प्रमाणे परिसमाप्तनकारणे पत्ता व ई-मेल	पत्ता - बी- २०३ बेवंगीरी, गंगेशमळा, सिहाण रोड, पुणे - ४११०३०, महाराष्ट्र. ईमेल: riteshmahajan@gmail.com
१०	परिसमाप्तनकारण प्रचलव्याहाराकता वापरवाचणे पत्ता व ई-मेल	पत्ता - बी- २०३ बेवंगीरी, गंगेशमळा, सिहाण रोड, पुणे - ४११०३०, महाराष्ट्र. ईमेल: shreesaaliq@riteshmahajan.in
११	दवाा सारका कायद्यानी अंतिम तारीख	०९.०३.२०२५
येथे सूचना देण्यात येत आहे की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई (खंडीत वॉर्नो ०८.०१.२०२५ रोजी श्री साई ओंढो व्यून्स मिल लिमिटेड वॉर्नो ०८.०१.२०२५ परिसमाप्तन सुरू करण्याचे आदेश दिले आहेत). श्री साई ओंढो व्यून्स मिल लिमिटेडच्या भागधारकांचे ०९.०३.२०२५ रोजी किंवा त्यापूर्वी आदेश पारव्यासह यांचे वारे वाचन १० दिवसद मन्सु केलेल्या पत्रवाच परिसमाप्तनकारणे सारक कारणाचे आधारत करण्यात येतील. विनियम नमून्याची त्यांचे वारे दुसऱ्या वाहाराह लेखीतर्णत भागधारतास सार करावचे. इतर सर्व धनको पुण्यासह वैयक्तीकरणा, पोलीस किंवा कलेक्टोरीत भागधारतास वारे सारक कर शासनात. दाख्यांचा ओळख किंवा दिशाभूत करणारा पुरावा सारक केलासाह बंद आकाराला जाईल. परिसमाप्तन प्रक्रियेदरम्यान कायदा आचलणे वारे सारक करत सारक्या, सारक्यानी अर्थव्यवस्था बोर्ड ऑफ इंडिया (कांयैरिटर व्यक्तीदारी विवाळ्योरी निराकरण प्रक्रिया) विनियम, २०१६ अंतर्गत कांयैरिटर विवाळ्योरी निराकरण प्रक्रियेदरम्यान आशा भागधारकांचे सार केलेले वारे कलम ३८ अंतर्गत सारक केलेले ओले आले असे मानणे जाते.		
निर्गन - २१.०१.२०२५		सही/-
दिक्पाव - पुणे		रितेश आर. महाजन
		परिसमाप्तन
श्री साई ओंढो व्यून्स मिल लिमिटेडकरिता		
आचणी नोनीकरण - आईबी / IPA-002 / IP-N00048 / 2017-2018 / 10132.		
बेवंगीरी, बी २०३, रा मजला, गंगेशमळा, सिहाण रोड, पुणे - ४११०३०		
एवणार वेवता: ३१.१२.२०२५ पर्यंत		

